

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.571/2015 in O.A.No.1284/2013

Reserved on 05th January 2016

Pronounced on 4th March 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Anuj
s/o Mr. Rajesh Kumar
r/o Village & PO Kanhi 12.5
Distt. Rohtak, Haryana

(Mr. J B Mudgil, Advocate)

..Applicant

Versus

Union of India & through Secretary

1. Mr. Sanjay Kothari, Secretary
Department of Personnel & Training
North Block, New Delhi
2. Mr. A Bhattacharya
Staff Selection Commission
Through its Chairman
Block No.12, CGO Complex
Lodhi Road, New Delhi-54
3. Mr. Vilas S. Burde
Regional Director (Northern Regional Office)
Staff Selection Commission
Block No.12, CGO Complex
Lodhi Road, New Delhi-54
4. Mr. Saliya Prakash
Under Secretary
Govt. of India
Northern Regional Office
Staff Selection Commission
Department of Personnel & Training
Ministry of Personnel, Public Grievances & Pensions
Block No.12, Kendriya Karyalay Parisar
Lodhi Road, New Delhi-54

..Respondents

(Mr. Hanu Bhasker, Advocate)

O R D E R**Mr. A.K. Bhardwaj:**

In the present Contempt Petition filed under Section 17 of the Administrative Tribunals Act, 1985, the petitioner has alleged disobedience of the Order dated 15.01.2015. Mr. Hanu Bhasker, learned senior standing counsel submitted that the respondents would have no difficulty in implementing the Order passed by the Tribunal but since the petitioner was also involved in the act of malpractice/copying and the issue is pending for adjudication before Hon'ble Supreme Court, they would take the view regarding the candidature of the petitioner after the decision of the Apex Court in the matter. The plea raised by the learned senior standing counsel is quite plausible.

2. Contempt Petition is accordingly disposed of. We are sanguine that after the Order of Hon'ble Supreme Court in the case of malpractice/copying is received, the respondents would proceed in the matter with due regard to the Order alleging disobedience of which the present Contempt Petition has been filed. Notices issued to the respondents are discharged. No costs.

(V.N. Gaur)
Member (A)

/sunil/

(A.K. Bhardwaj)
Member (J)